

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/MP/2024

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking to supply its quota of 62.5MW of power capacity in terms of the PPA dated 20.8.2019 and PSA dated 17.06.2019.

Petitioner : BSES Yamuna Power Limited

Respondents : SBSR Power Cleantech Eleven Pvt. Ltd & ors

Date of Hearing : **7.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Buddy A. Ranganathan, Advocate, BYPL
Shri Hemant Singh, Advocate, SBSRPCEPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed against the actions of Respondent SBSRPCEPL diverting and selling the contractually committed power to the third parties. He further submitted that since similar matters viz. Petition Nos.192/MP/2021 and 235/MP/2023 have been admitted by the Commission and are pending consideration, this petition may also be heard with said petitions.

2. The learned counsel for the Respondent prayed for time to file its reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit, and issue notice to the parties.
 - (b) The Respondents shall file their replies on or before **26.11.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **10.12.2024**.
4. The Petition shall be listed for hearing on **17.12.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

